

February 2021



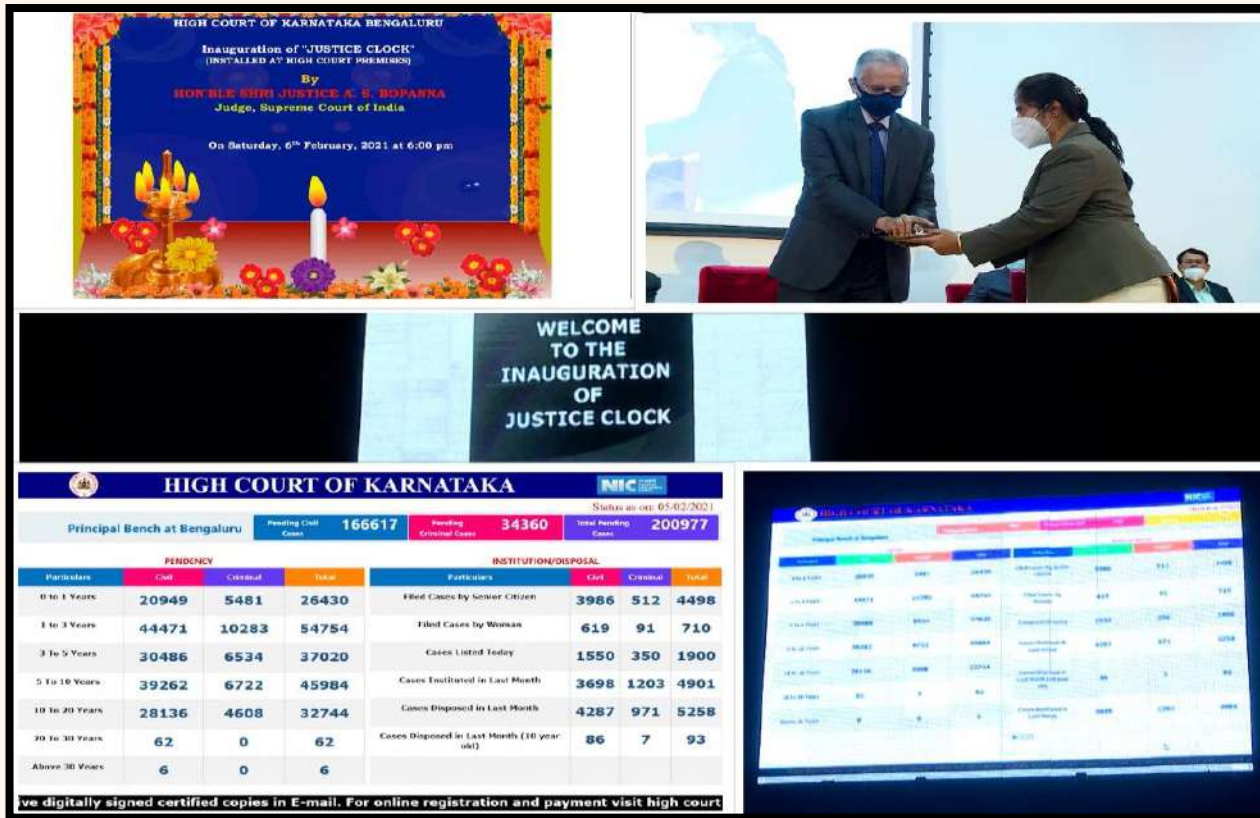
Newsletter

e-Committee, Supreme Court of India

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Justice Clock Inaugurated at the High Court of Karnataka



The event was conducted on 6 February 2021 at the Karnataka Judicial Academy, where the “Justice Clock” (installed in the premises of the High Court of Karnataka) was inaugurated by Hon’ble Justice A.S. Bopanna (Judge, Supreme Court of

India). This was done in the presence of Hon’ble Chief Minister of the State of Karnataka, Shri B.S. Yediyurappa, Hon’ble Justice Mohan M. Shantanagoudar (Judge, Supreme Court of India) (who was joining through video conference) and

Hon'ble Justice S. Abdul Nazeer (Judge, Supreme Court of India).

The event was presided by Hon'ble Justice Abhay Shreeniwas Oka (Chief Justice, High Court of Karnataka and Patron-in-Chief, Karnataka Judicial Academy, Karnataka State Legal Services Authority and Bangalore Mediation Centre). It was also attended by Hon'ble Deputy Chief Minister and Hon'ble Minister for PWD for the State of Karnataka, Shri Govind

M. Karjol, Hon'ble Minister for Home, Law, Parliamentary Affairs and Legislation for the State of Karnataka, Shri Basavaraj S. Bommai, Shri M.B. Nargund (Additional Solicitor General, Government of India), Shri Prabhuling K. Navadgi (Advocate General, Government of Karnataka), Shri A.P. Ranganatha (President, Advocate Association Bengaluru) and Shri Srinivasa Babu L (Chairman, Karnataka State Bar Council)

“INTEGRATION OF POLICE IT WITH CIS THROUGH ICJS”

At the same event, the Karnataka State Judiciary’s initiative of integrating the Police’s IT with CIS using ICJS was jointly inaugurated by Hon’ble Deputy Chief Minister and Hon’ble Minister for PWD for the

State of Karnataka, Shri Govind M. Karjol and Hon’ble Minister for Home, Law, Parliamentary Affairs and Legislation for the State of Karnataka, Shri Basavaraj S. Bommai.



Justice Clock Web Version Launched by the Orissa High Court



In order to enable stakeholders to access essential e-Courts related information displayed in the Court’s Justice Clock from the comfort of their homes and offices, the web version of said “Justice Clock” was launched on 10 February 2021. The

“Justice Clock” is a large Display System showcasing e-Courts related information for the members of general public and Advocates, and its physical version is installed in the public road facing wall of the Orissa High Court.

Scanning & Digitization of Case Records Ramped Up in the Orissa High Court



The rate of scanning and digitization of Orissa High Court Court's case records was boosted by establishing three simultaneous Digitization Hubs in the High Court building and by enhancing the prime resources

on a war footing. Nearly one lakh case records have been scanned in the Orissa High Court since January 2021, taking the total tally of scanned case records to approximately three lakhs.

e-Courts Project Progress by the Kohima Bench of the Gauhati High Court



Out of eleven District Court Complexes in Nagaland, three District Court Complexes (namely Kohima, Dimapur and Peren) were brought online and their data replication was done daily in the NJDG portal.

CIS training was conducted to the representative court staff from all the District Courts of Nagaland.

Upgradation of CIS 3.1 to CIS 3.2 is done in seven District Court

Complexes, and the upgradation in the remaining four District Court Complexes is in progress and will be completed latest by 20 March 2021.

The “Justice Clock” CIS kiosks were used by the general public, while a full-fledged VC room was also put for the general public.

Know the Best Practices of High Court of Bombay & High Court of Chhattisgarh



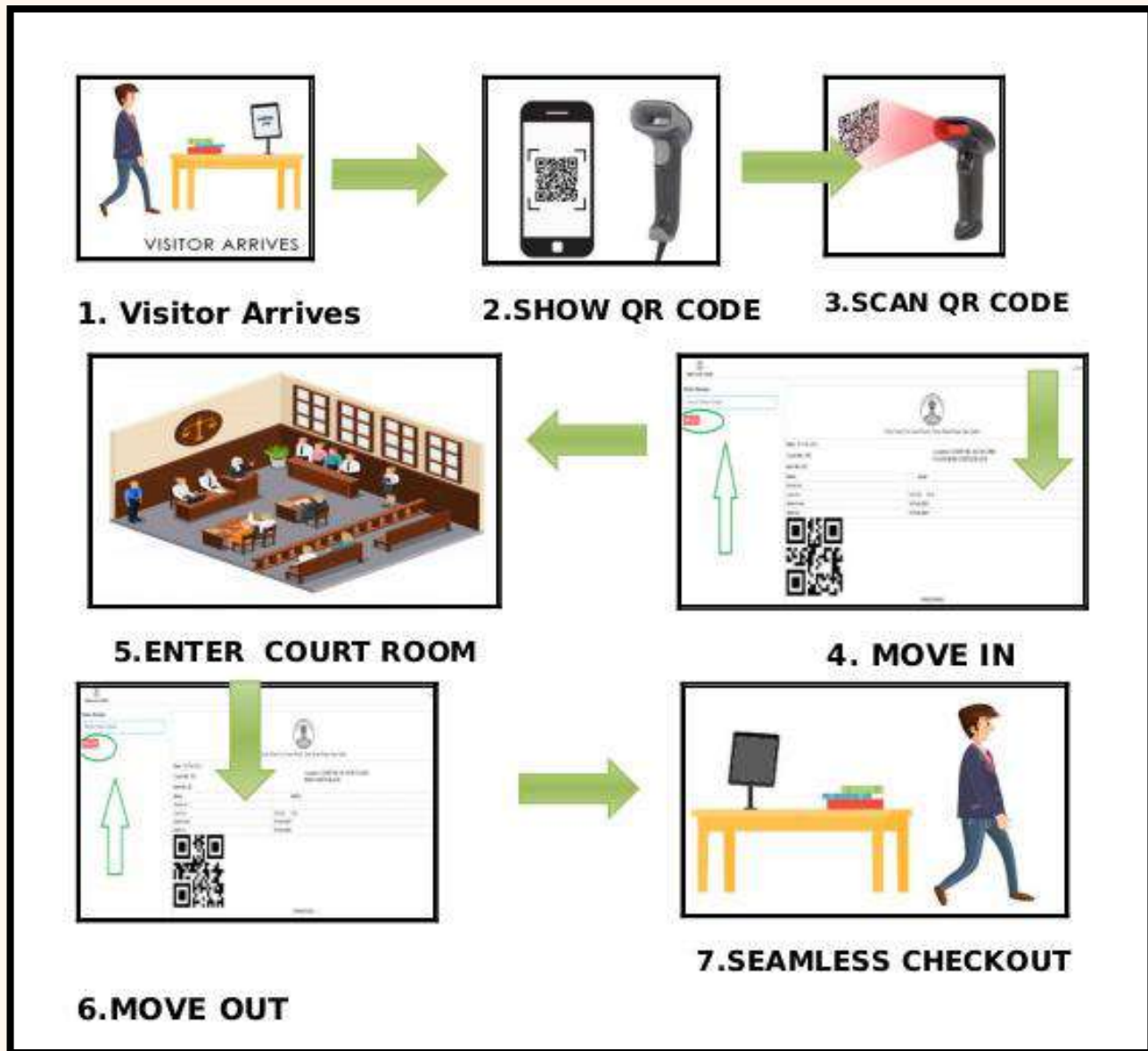
As part of “Know the best practises of High Court” series to disseminate information about the e-initiatives and the best practises of the High Courts, this month in limelight are the High Court of Bombay and High Court of Chhattisgarh.

High Court of Bombay: Click the link to read the e-initiatives, and the best

practices of the High Court of Bombay
<https://ecommitteesci.gov.in/division/high-court-of-bombay/>

High Court of Chhattisgarh: Click the link to read the e-initiatives, and the best practises of Chhattisgarh High Court:
<https://ecommitteesci.gov.in/division/high-court-of-chhattisgarh/>

QR Code-Based Digital Entry Pass System Introduced by the Delhi High Court



Delhi High Court has recently introduced QR code-based digital Entry Pass system for entry into the court complex,

which came into effect on 25 January 2021.

The QR code-based digital entry passes are generated one day in advance, on the basis of listing of cases before the Hon'ble Benches holding physical hearings. They are then sent to the concerned Advocates/Parties-in-person (who have got their mobile number(s) and/or email IDs registered in the Case Information System of Delhi High Court) in a PDF format through SMSs and emails. The PDF file can then be downloaded on one's Mobile/Laptop/Tablet/iPad from the SMS/email. The downloaded digital pass can then be presented to the security personnel at the Entry Gate(s) of the Delhi High Court, and also at the Exit Gate(s).

The digital entry pass is valid for the day for which it is issued, and can be used only once that day. The security personnel deployed at Entry Gate(s)/Exit Gates(s) of Delhi High Court have been

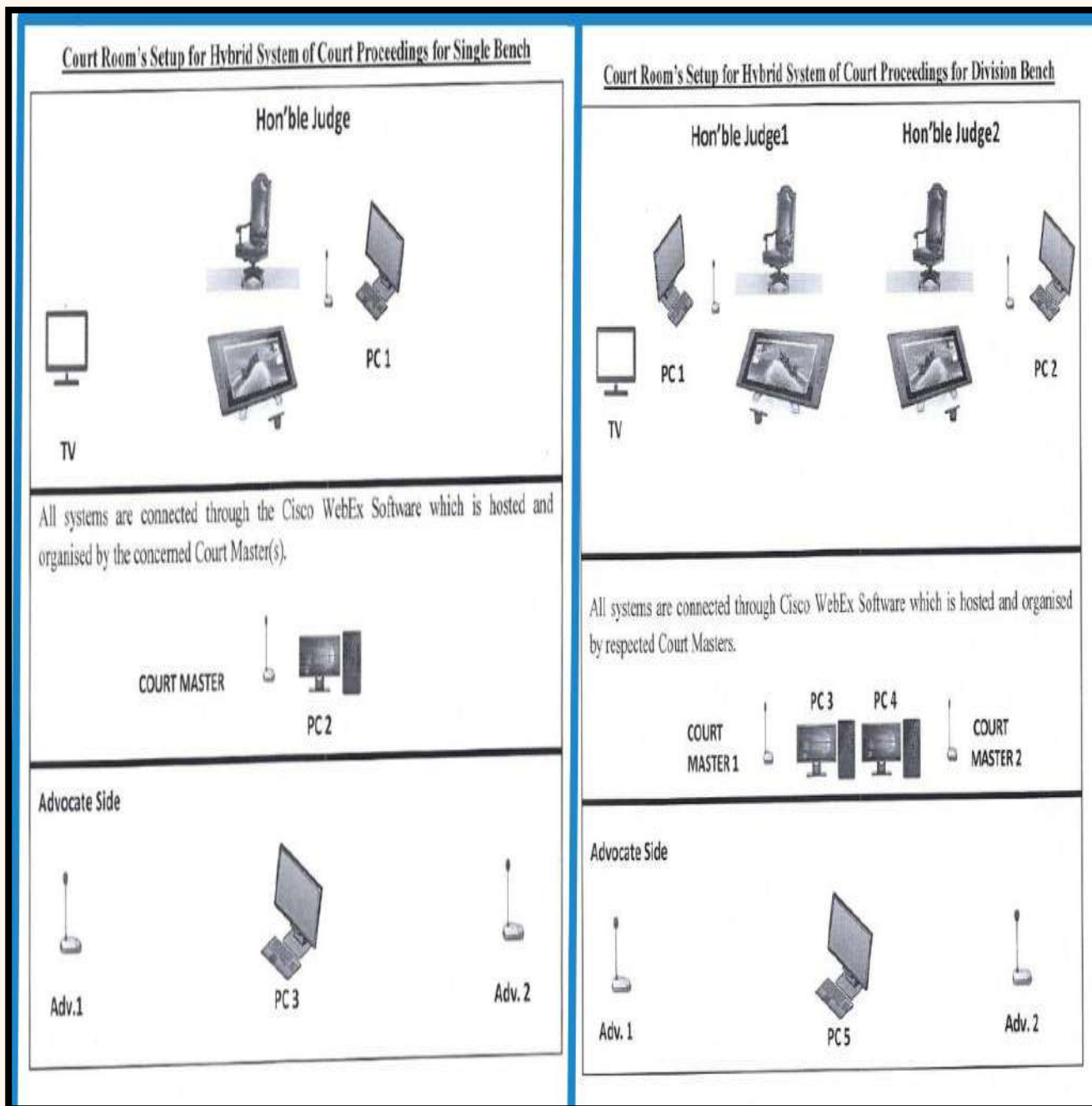
provided with QR code readers to get the details of the visiting Advocates/Parties-in-person. The concerned Advocates/Parties-in-person also need to carry any original ID Proof (Bar Council/Bar Association Card/government ID) along with the digital entry pass at the time of entry into the Court Block(s).

The concerned Advocates shall ensure that the digital entry pass is not misused by anyone, and that it is non-transferrable. However, in case the concerned Advocate is not a position to attend the proceedings before the Court and wants any other advocate to represent her/him, then they shall issue necessary authorization in writing. Such authorized Advocate shall be permitted entry only after due verification. Further, the written authorization are retained for record at the time of entry.

Court Room Set-Up for Hybrid Hearings at the Delhi High Court

For the ease of conducting court proceedings in the “Hybrid System”,

the Delhi High Court has introduced new Court room set ups. For Hon’ble



Single Benches, there will be three PCs in the Court room (PC1, PC2 and PC3) along with one TV. The Hon'ble Judge will use PC1, where all the Advocates/Litigants connected virtually (through the Cisco WebEx software hosted and organized by Court Master(s)) will be displayed. PC1 will also be connected to the TV, however audio will be muted on the TV. PC2 will be used by the Court Master and PC3 by the Advocates appearing in person in the court room, and both of them will also display all the Advocates/Litigants connected virtually. This will ensure that all

Advocates/Litigants appearing virtually are audible and visible to the Hon'ble Judges, Court Master(s) and Advocates.

Similarly, for Hon'ble Division Benches, there will be five PCs in the Court room (PC1, PC2, PC3, PC4 and PC5) along with one TV. Their set-up will be similar to that of Hon'ble Single Benches, with PC1 and PC2 being used by the Hon'ble Judges (and being connected to the TV), PC3 and PC4 being used by the Court Masters and PC5 being used by the Advocates appearing physically.

Web Page for Commercial Courts Launched by the Rajasthan High Court




Name of Court	Pendency as on 01.01.2021	Cases instituted In January 2021	Cases disposed In January 2021	Pendency as on 31.01.2021
Commercial Appellate Division, Jodhpur	21	2	1	22
Commercial Appellate Division, Jaipur	234	5	3	236
Commercial Court Ajmer	1455	67	28	1494
Commercial Court Jodhpur Metro	2240	409	51	2004
Commercial Court Kota	984	16	4	996
Commercial Court No. 1, Jaipur Metro II	2195	288	39	2444
Commercial Court No. 2, Jaipur Metro II	766	4	22	748
Commercial Court No. 3, Jaipur Metro II	651	5	13	623
Commercial Court No. 4, Jaipur Metro II	800	0	7	793
Commercial Court Udaipur	663	63	6	960

An exclusive web page, designed and hosted by Rajasthan High Court, for Commercial Courts of Rajasthan was made live from month of February 2021 and is available at following URL: <https://hcraj.nic.in/commercial-court/>.

This web page displays live statistical data of all Commercial Courts and

Commercial Appellate Divisions functional in Rajasthan. Links for e-filing, e-Pay, Court Orders, Case status, Cause lists are also available on this web page, and a user can avail all e-services pertaining to commercial courts in a single page. Further, digitally signed PDF copies of Judgments/orders are also made available through the web page.



Visitors of this web page can access all statistical information as required under the Commercial Courts Act, 2015 and the Commercial Courts (Statistical Data) Rules, 2018 (as amended in year 2020).

All Courts have been provided separate logins and by using them,

the Courts can directly update their data on web page. The web page also conforms with the Ease of Doing Business, Business Reforms Action Plan of Government of India.

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Accessible Punjab & Haryana High Court Website as per GIGW Guidelines

High Court of Punjab and Haryana
Chandigarh

Home About High Court Hon'ble Judges Administration Case Information District Judiciary

COVID-19 NOTICE Partial modification of Order No. 72/RG/Spl./Misc. Dated 01.04.2021

SCREEN READER ACCESS

High Court of Punjab and Haryana, India Website complies with World Wide Web Consortium (W3C) Web Content Accessibility Guidelines (WCAG) 2.0 level AA and Guidelines for Indian Government Websites. This will enable people with visual impairments access the Website using assistive technologies, such as screen readers. The information of the website is accessible with different screen readers.

Sno.	Screen Reader Name	Download Link	Open Source Yes/No
1	Screen Access For All (SAFA)	http://safo-reader.software.informer.com/download/	Yes
2	Non Visual Desktop Access (NVDA)	http://www.nvda-project.org/	Yes
3	System Access To Go	http://www.satogo.com/	Yes
4	Thunder	http://www.screenreader.net/index.php?pageid=11	Yes
5	WebAnywhere	http://webanywhere.cs.washington.edu/wa.php	Yes

Today's Visitors
57,875
Total Visitors 12,90,09,161
Since January 30, 2018

Latest Important Judgments

CWP-PIL -77 -2021

Direction passed in the matter, taken up suo motu by this Court in view of the alarming increase in the COVID-19 pandemic and the grave situation that has arisen as a result thereof.

CWP 17459 2019

Fairness - Investigation and Challan - both can be quashed if found to be

The Chairperson of the e-Committee had issued guidelines to the Chief Justices of High Courts in a letter issued in December 2020 to take urgent action to make courts accessible, including the digital ecosystem, to persons with disabilities. As part of the e-Committee initiatives to make all the

High Court websites digitally accessible for the physically challenged person the websites of the Punjab & Haryana High Court (phhc.gov.in and highcourtchd.gov.in) have progressed into more accessible websites for individuals with disabilities, in accordance with the GIGW guidelines and the guidelines issued by the Hon'ble Supreme Court of India

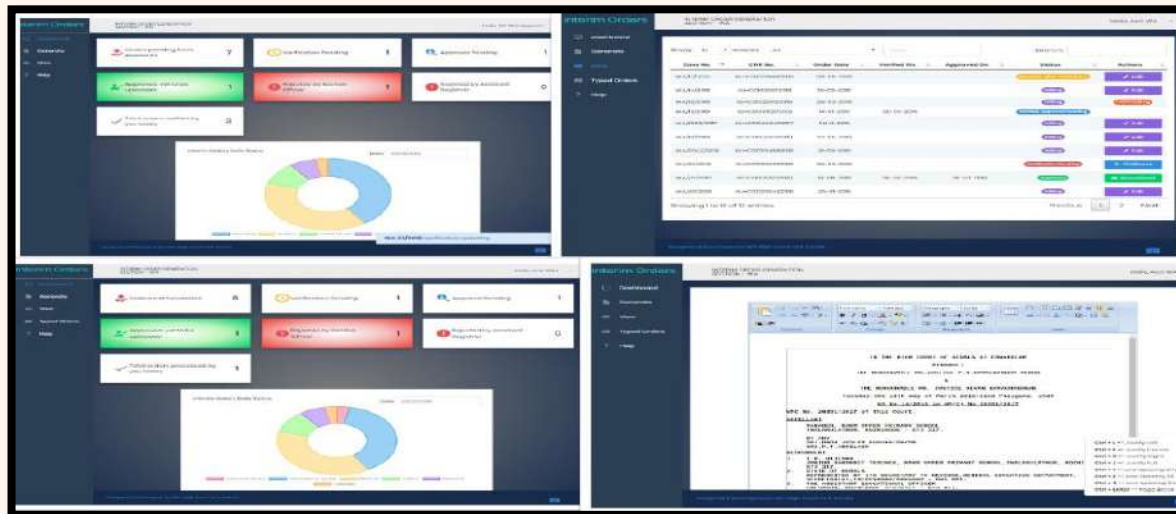
High Court of Kerala commences Digitisation of Records



Scanning, Digitization and Preservation of Case Records is one of the objectives under the e-Courts Project Phase-II, approved by the e-Committee of the Supreme Court of India. On 17.02.2021 the High court of Kerala commenced the digitization process of disposed of cases. Kerala High court being a 'court of Record', has about thirty-three lakhs (33,00,000) of files preserved as

records. The cost of scanning of one page is 54.45 paise. As a pilot project, trial scan of four lakhs pages is proposed. Training is also imparted to the staff (which include Company staff and retired staff) who are handling the process. The Committee in charge of Computerisation plans to start digitising all pending files along with e-filing of cases

High Court of Kerala's Interim Order Uploading Module



The Kerala High court has implemented the new Interim order uploading Module on 22.02.2021. This application is configured to use through CIS (CIS-> Periphery-> Interim Order Ver2). So, a single login serves both CIS and this application.

It runs best with latest Google Chrome/Firefox browser. User mapping is done from Interim Order User Management of CIS Periphery, where role and sections can be assigned.

Multiple sections can be assigned to SO and AR. The Signature of Assistant Registrar (Sd/-) is automated. Five user types are assigned in this application, i.e. Personal Assistant/ Private Secretary to Judge (PA/PS) for generating typed orders, Computer Assistant (Comp Asst) and Assistant (Asst) generating interim orders, Section Officer (SO) for verifying orders and Assistant Registrar (AR) for approving and uploading orders.

Procurement of Additional Biometric Machines



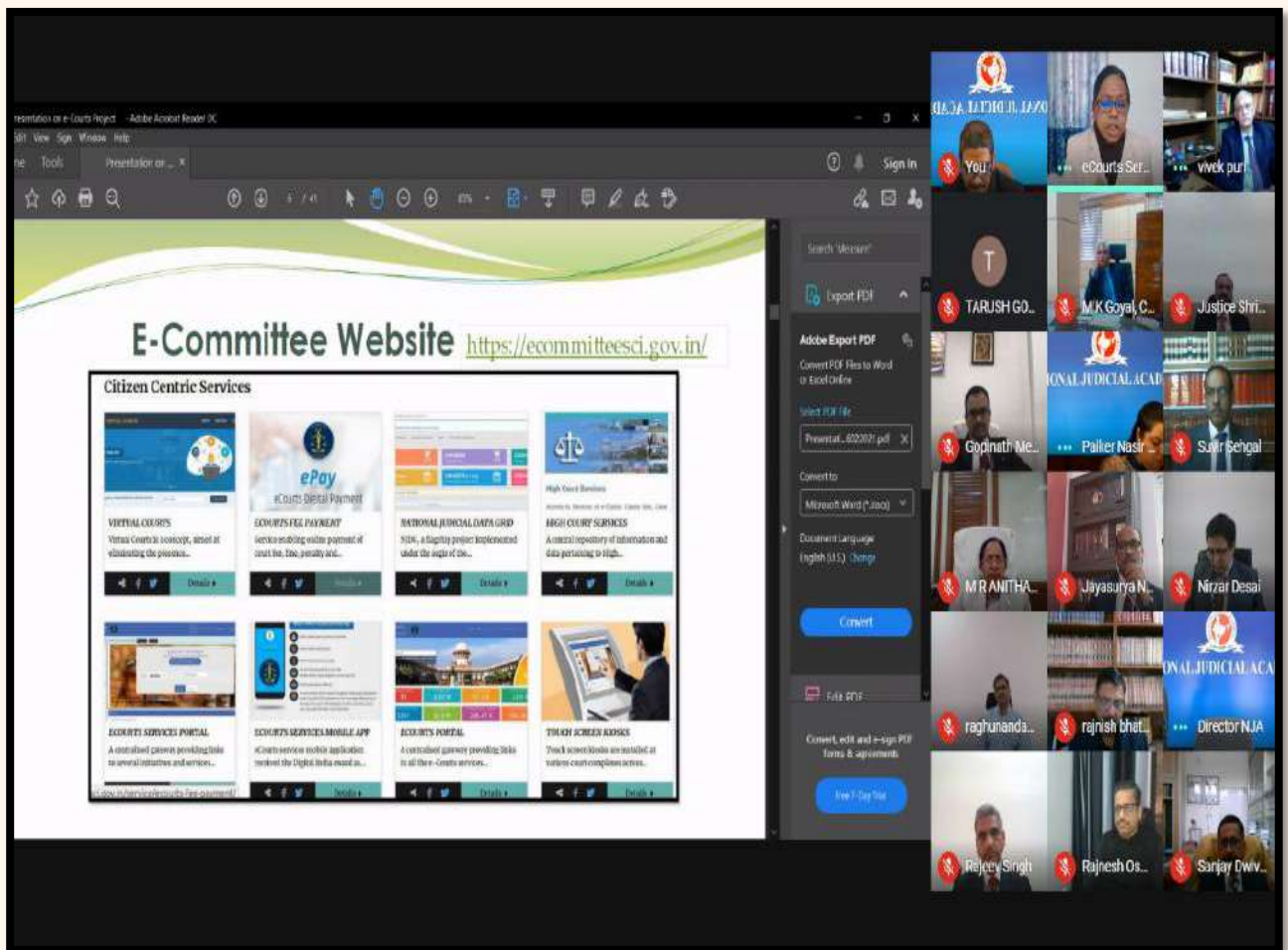
The Madras High Court Implemented Biometric Attendance in all District and Taluka Courts Complexes from 01.10.2020. The Madras High Court had placed a work order to M/s. Electronics Corporation of Tamil Nadu Limited (ELCOT), Chennai on 23.02.2021 towards procurement of 140 numbers of additional Biometric

Machines for newly constituted Court Complexes and the existing Court Complexes in the State of Tamil Nadu and 15 numbers of additional Biometric Machines for the Madras High Court both Principal Seat and its Bench at Madurai for a sum of Rs.21,28,272/- for the use of staff members in the High Court and Subordinate Courts

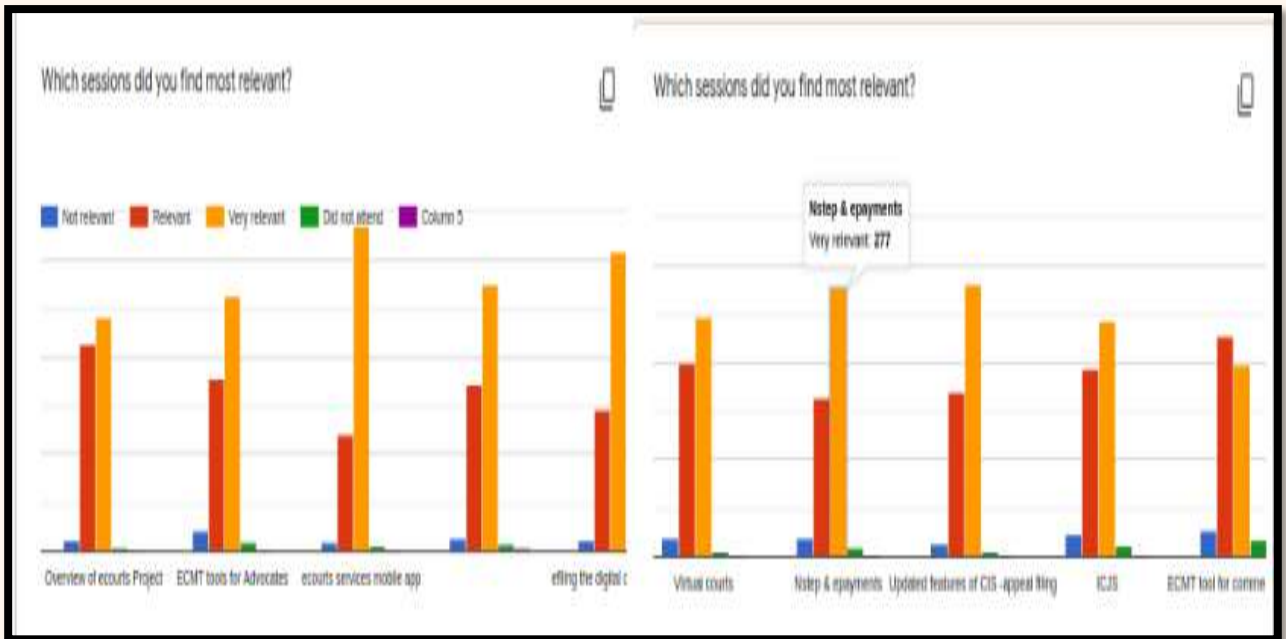
e-Committee Awareness Programme through National Judicial Academy

The e-Committee Awareness programme on eCourts services through the National Judicial

Academy was conducted for the newly elevated High Court Judges under P-1240_NJA on 06.02.2021.



The Second Phase of Advocate Master Trainer -State level TOT Programme



ECT 002-2021-The Second phase of State level training programme for Master trainers from various States was held on 20th February 2021 on the topic "Electronic Case Management Tools (ECMT) for the Advocates" & "Updated Features of CIS" between 10.30 AM to 04.30 PM. The said programme covered Three hundred and one (301) Master

Trainers. The Coordinators Team at the State level for preparing the Regional Language Training material was also formed. ECT 002-2021 received feedback grading of 47.9 % (Outstanding) and 44.9% (Good) and all the topics of the training were graded as relevant 73.1 % of participant submitted that they are confident to be trainers



e-Courts Project Statistics:

Number of cases dealt through Video Conferencing in High Courts/District Courts during the Lock-down as on 28 February 2021

1	High Court	Period	High Court	District Court	Total
1	Allahabad	24.03.2020 to 28.02.2021 HC 24.03.2020 to 28.02.2021 DC	91185	979392	1070577
2	Andhra Pradesh	26.03.2020 to 28.02.2021 HC 26.03.2020 to 28.02.2021 DC	171755	311779	483534
3	Bombay	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	64813	71668	136481
4	Calcutta	26.03.2020 to 28.02.2021 HC 26.03.2020 to 28.02.2021 DC	87355	28970	116325
5	Chhattisgarh	30.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	39883	19785	59668
6	Delhi	23.03.2020 to 31.01.2021 HC 23.03.2020 to 31.01.2021 DC	113970	1319517	1433487
7	Gauhati (Arunachal Pradesh)	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	1364	4720	6084
8	Gauhati (Assam)	26.03.2020 to 28.02.2021 HC 26.03.2020 to 28.02.2021 DC	65163	131177	196340
9	Gauhati (Mizoram)	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	1476	9182	10658
10	Gauhati (Nagaland)	23.03.2020 to 30.11.2020 HC 25.03.2020 to 30.11.2021 DC	1446	1677	3123
11	Gujarat	24.03.2020 to 28.02.2021 HC 15.04.2020 to 28.02.2021 DC	186367	110472	296839
12	Himachal Pradesh	24.03.2020 to 28.02.2021 HC 24.03.2020 to 28.02.2021 DC	44112	18407	62519
13	Jammu & Kashmir	01.02.2020 to 28.02.2021 HC 01.02.2020 to 28.02.2021 DC	3628	5378	9006
14	Jharkhand	25.03.2020 to 28.02.2021 HC 25.03.2020 to 28.02.2021 DC	84049	466986	551035
15	Karnataka	24.03.2020 to 28.02.2021 HC 24.03.2020 to 28.02.2021 DC	222174	79545	301719

16	Kerala	30.03.2020 to 28.02.2021 HC 24.03.2020 to 28.02.2021 DC	63377	66417	129794
17	Madhya Pradesh	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	269507	405878	675385
18	Madras	26.03.2020 to 28.02.2021 HC 26.03.2020 to 28.02.2021 DC	506677	160206	666883
19	Manipur	15.04.2020 to 28.02.2021 HC 15.04.2020 to 28.02.2021 DC	9264	3524	12788
20	Meghalaya	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	615	9808	10423
21	Orissa	25.03.2020 to 14.02.2021 HC 19.03.2020 to 28.02.2021 DC	131181	118874	250055
22	Patna	24.03.2020 to 28.02.2021 HC 24.03.2020 to 28.02.2021 DC	76109	667611	743720
23	Punjab & Haryana	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	211184	271532	482716
24	Rajasthan	16.03.2020 to 28.02.2021 HC 16.03.2020 to 28.02.2021 DC	110005	81246	191251
25	Sikkim	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	347	2254	2601
26	Telangana	23.03.2020 to 28.02.2021 HC 23.03.2020 to 28.02.2021 DC	145490	74075	219565
27	Tripura	25.03.2020 to 28.02.2021 HC 25.03.2020 to 28.02.2021 DC	5092	5134	10226
28	Uttarakhand	15.04.2020 to 28.02.2021 HC 15.04.2020 to 28.02.2021 DC	50972	21662	72634
	Total		2758560	5446876	8205436
